

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 322 OF 2010

Tuesday, this the 7th day of December, 2010

CORAM:

HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER

K.V.Subhadra
(Retd.Sr, Track woman/Office of the Section
Engineer/P.Way/Southern Railway
Ernakulam Junction
Residing at .. Karikka Thadathil
Pulattikara, Marithazham P.O
Kanjiramattom PO
Kottayam District

... **Applicant**

(By Advocate Mr. TCG Swamy)

versus

1. Union of India represented by the
Secretary to Government of India
Ministry of railways (Railway Board)
Rail Bhawan, New Delhi
2. The Senior Divisional Personnel Officer
Southern Railway
Trivandrum Division
Trivandrum – 14
3. The Divisional Finance Manager
Southern Railway
Trivandrum Division
Trivandrum – 14
4. The Secretary to the Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Pensioners Welfare
Lok Nayak Bhawan
New Delhi - 110 003

... **Respondents**

(By Advocate Mr.P.Haridas)

The application having been heard on 07.12.2010, the Tribunal
on the same day delivered the following:

ORDER**HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

The applicant has filed this OA aggrieved by the denial of pensionary benefits as per the 6th Pay Commission. Respondents have filed the reply statement on 18.11.2010 wherein they have accepted the version of the applicant and agreed to issue a revised PPO. It should be ensured that all the benefits are received by the applicant within sixty days from the date of receipt of a copy of this order. OA is disposed of as above.

No order as to costs.

Dated, the 7th December, 2010.



**K.NOORJEHAN
ADMINISTRATIVE MEMBER**

vs